

**Central Electricity Regulatory Commission
New Delhi**

Review Petition No. 38/RP/2023

Subject : Review Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking review of order dated 8.2.2023 passed in Petition No. 252/MP/2021.

Date of Hearing : **26.12.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Petitioner : Haryana Vidyut Prasaran Nigam Limited

Respondents : Union of India and Others

Parties Present : Shri Raheel Kohli, Advocate, HVPNL
Shri Kamil Khan, Advocate, HVPNL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that no reply has been received in the matter and thus, the last opportunity may be granted to the parties to file their respective replies.

2. Considering the request of the learned counsel for the Petitioner, the Commission directed the Respondents to file their respective replies within three weeks (as a last opportunity) with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.

3. The matter will be listed for the hearing on **13.2.2025**.

By order of the Commission

sd/
(T.D. Pant)
Joint Chief (Law)

